

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 2185
ANSWERED ON 18/12/2025

FEES COLLECTED BY BAR COUNCIL OF INDIA

2185 # **Shri Sanjay Singh:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) the types and amount of fees charged by the Bar Council of India (BCI) from law colleges for affiliation, inspection, renewal, infrastructure assessment, etc., during the last five years, year-wise;
- (b) the facilities, services or academic support provided by BCI to the concerned law colleges, students and educational institutions in lieu of fees collected; and
- (c) whether any independent audit has been conducted to monitor the funds collected and spent by BCI and if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) As per information available, the types and amount of fees charged by Bar Council of India (BCI) from Law Colleges for affiliation, inspection, renewal, infrastructure assessment, etc is given as under: -

- i. One Time Portal Registration Fee
 - One-time non-refundable portal registration fee of Rs. 50,000 per Centres for Legal Education (CLE) for registration on the Bar Council of India portal.
 - No application for approval/renewal/additional course shall be processed without payment of this fee.
- ii. Regular Fee (till 31st December):
 - Application Fee: Rs. 50,000
 - Inspection/Approval Fee:

- Rs. 3,00,000 per course for Non-Hons. Course
- Rs. 5,00,000 per course for Hons. Course

iii. Refundable Interest Free Guarantee Fee

- Rs. 5,00,000 per law degree course as an interest-free refundable guarantee fee for fulfilling of all norms of Bar Council of India, before issuance of approval letter.
- Existing CLEs must ensure any deficient amount is paid to meet this requirement

iv. Validity of Initial Approval and Subsequent Renewals:

- The approval granted on payment of the initial fee shall be valid for 1–2 years, depending on the decision of the Standing Committee on Legal Education.
- Thereafter, the renewal fee / approval shall be generally valid for 3 years, and the renewal fee shall be generally payable once every 3 years, (unless otherwise directed to be paid before expiry of 3 years, owing to new inspection and/or for additional course/section, in existing course, etc) and must be repaid for each subsequent three-year period, subject to compliance with all Bar Council of India norms.

v. Renewal of Approval of Affiliation Fee

- Renewal fee/ pending dues must be deposited by 31st December of the preceding year
- CLEs must apply for renewal six months before the expiry of current approval
- Non-compliance may result in suspension/non renewal of approval or imposition of default fee

The fee structure shall apply to all CLE's who make any payment, including payment of pending dues.

(b) The Bar Council of India (BCI) undertakes regulatory, academic, and welfare functions for legal education and the legal profession, funded through fees collected from law colleges and institutions. These functions include granting and maintaining approval and recognition of law colleges, prescribing and enforcing standards for legal education and conducting inspections to ensure compliance with the Rules of Legal Education.

(c) All income and expenditure of BCI are audited by the Statutory Auditor every year and the same is published in Gazette Notification as mandated by the Advocates Act, 1961.
